THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) No. Sir.

- (b) As per MPLADS guidelines, each MP can recommend works up to the annual entitlement during the financial year, even without receiving any fund for that year.
- (c) and (d) Based on the requests received from various quarters, circulars/guidelines are issued from time to time, for more effective implementation of the scheme.
- (e) The Member of Parliament Local Area Development Scheme (MPLADS) is administered through a set of guidelines. Funds under this scheme are released subject to the fulfillment of the following eligibility criteria as stipulated in the guidelines:—
  - the unsanctioned balance amount available with the accounts of the District Authority after taking into account the cost of all the works sanctioned is less than Rs. 50 lakh;
  - (ii) the unspent balance of funds of the MP concerned is less than Rupees one crore; and
  - (iii) Utilization Certificate for the previous financial year and the Audit Certificate for the funds released for MP concerned in the year prior to the previous year have been furnished by District Authority.

## Authenticity of Government data

## †775. SHRI RAM JETHMALANI: SHRI RAMCHANDRA PRASAD SINGH:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether it is a fact that doubts are arising about the authenticity of data prepared by the Ministry;
  - (b) if so, the facts thereof and the Government's reaction thereto;
- (c) whether Government is taking measures afresh to maintain the authenticity of the data; and
  - (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SRIKANT JENA): (a) and (b) Statistics by the Government are collected and compiled strictly by following the standard definitions, methodology and procedures

 $<sup>\</sup>ensuremath{^\dagger\!}\mbox{Original}$  notice of the question was received in Hindi.

## 12.00 NOON

evolved in consultation with the experts in the field to provide the best possible estimates by using the data obtained at a given time point from the identified sources. The initial estimate undergoes revision subsequently in the light of a more comprehensive and updated data gathered from the data sources, which is subjected to critical examination and comments by the users. As an integral part of the statistical system, expert committees on various subject matters of statistics constantly monitor the quality and performance of the system to ensure that the difference between the initial and final estimates of statistics is within acceptable range. Variations observed in the consecutive estimates are not indicative of lack of authenticity of Government statistics.

(c) and (d) Does not arise.

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## PAPERS LAID ON THE TABLE

- I. Notification of the Ministry of Statistics and Programme Implementation.
- II. Report (2009-10) of NSC, New Delhi and ATR (2009-10) Pursuant to the recommendations of NSC, New Delhi and related papers.
- III. MoU's between Government of India and various Limited Companies.

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION AND THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI SRIKANT JENA): Sir, I lay on the Table—

I. A copy (in English and Hindi) of the Ministry of Statistics and Programme Implementation Notification No. G.S.R. 387 (E), dated the 16th May, 2011, publishing the Collection of Statistics Rules, 2011, under sub-section (3) of Section 33 of the Collection of Statistics Act, 2008, alongwith delay statement.

[Placed in Library. See No. L.T. 4581/15/11]

- II. A copy each (in English and Hindi) of the following Papers:
  - (a) Annual Report of the National Statistical Commission (NSC), New Delhi, for the year 2009-10.
  - (b) Action Taken Report on the recommendations of the National Statistical Commission (NSC), New Delhi, for the year 2009-10.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (i) (a) and (b) above.

[Placed in Library. See No. L.T. 4580/15/11]